

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:47
ANSWERED ON:25.02.2010
CREATION OF SPECIAL PURPOSE VEHICLE
Kanubhai Patel Jayshreeben;Sule Supriya

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of pending cases in Lower Courte, High Courts and Supreme Court as on 1 January 2010, oourt-wise;
- (b) whether the Government has chalked out any road map for judicial reforms for disposal of the pending cases by the year 2012 by creation of a Special Purpose Vehicle {SVP};
- (c) if so, the details thereof;
- (d) whether the Government proposes to impose any cess or an appropriate tax for the purpose; and
- (e) if so,the time by which the final decision is likely to be taken in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

(a),(b),(c),(d) and (e): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a),(b),(c),(d) and (e) of the Starred Question No. 47 for answer in the Lok Sabha on 25.2.2010

The information regarding the number of pending cases in Lower Courts, High Courts and Supreme Court as on January 1, 2010 is being collected and will be laid on the Table of the House.

A Blueprint for Judicial Reforms titled `National Mission for Delivery of Justice and Legal Reforms` has been drawn up. A proposal to create a body in the nature of a Special Purpose Vehicle (SPV) with`the aim of reducing pendency and backlog of cases in the various courts of Law is under consideration. The Special Purpose Vehicle will facilitate implementation of the judicial reforms. The Blue Print for Judicial Reforms is available on the web-site of Department of Justice (www.lawmin.nic.in).